

ISSUES OF LETTERS OF INTENT FOR
POLYSTER FIBRE CIGARETTES ETC.

1558. SHRI BRAHMANANDA
PANDA :
SHRI GURUMUKH SINGH
MUSAFIR :
SHRI KRISHAN KANT:
SHRI J. S. TILAK :
SHRI CHANDRA SHE-
KHAR :
SHRI V. B. RAJU :

Will the Minister of INDUSTRIAL
DEVELOPMENT AND SCIENCE
AND TECHNOLOGY be pleased to
state :

(a) how many letters of intent and
licences have been issued for polyester
fibre cigarettes, scooters, tractors during
last two years; and

(b) whether they will meet the pro-
jections of the 4th and 5th Plan?

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVE-
LOPMENT (PROF. SIDDHESHWAR
PRASAD): (a)

Industry	No. of letters of Intent/licen- ces issued during 1970 and 1971
1. Polyester Fibre . . .	5
2. Cigarettes . . .	19
3. Scooters . . .	23
4. Tractors . . .	24

(b) There is no specific target fixed
for cigarettes and scooters for the 4th
Plan. The capacity sanctioned for trac-
tors and polyester fibre, when implement-
ed, would meet the estimated demand
for the 4th Plan. No targets for these
industries have been finalised for the
5th Plan.

BASIC MINIMUM NEED OF THE PEOPLE

1559. SHRI KRISHAN KANT:
SHRI CHANDRA SHE-
KHAR :
SHRI GURUMUKH SINGH
MUSAFIR :
SHRI BRAHMANANDA
PANDA :
SHRI J. S. TILAK :
SHRI V. B. RAJU :

Will the Minister of PLANNING
be pleased to state by when the basic
minimum needs of the people will be met
according to the new Approach for
the Fifth Plan?

THE MINISTER OF STATE IN THE
MINISTRY OF PLANNING (SHRI
MOHAN DHARIA): The Approach
to the Fifth Plan seeks to give develop-
ment a firm direction towards this goal.
The postulated rate and pattern of grow-
th, the stress on a more effective popu-
lation policy, the emphasis on employ-
ment opportunities, the provision for a
National Programme of Minimum
Needs, and the envisaged public distri-
bution system to ensure availability of
essential goods to the low income strata
at reasonably stable prices have been
conceived as a set of mutually reinforc-
ing instruments for providing the eco-
nomy with the capacity and orientation
to move firmly towards the satisfaction
of minimum needs of the people. No
precise period for the achievement of
this objective can be indicated at this
stage.

ABANDONING OF T. V. PROJECTS

1560. SHRI M. K. MOHTA :
DR. K. NAGAPPA ALVA :

Will the PRIME MINISTER be pleas-
ed to state :

(a) whether it is a fact that a majo-
rity of the new TV licensees are likely
to abandon their projects because of the
current conditions laid down by Gov-
ernment; and

(b) if so, the details thereof and the steps proposed to be taken by Government to make the existing conditions more congenial for launching their ventures?

THE MINISTER OF ELECTRONICS (SHRI K. C. PANT): (a) No Sir. Most of the entrepreneurs authorised to set up manufacture of TV sets are making satisfactory progress. No adverse terms and conditions have been laid down by Government and all possible assistance is being rendered. On the other hand, requests continue to come in for the further setting up of additional capacity for the manufacturing of TV sets.

(b) Does not arise.

PROJECTS WITH INVESTMENT OF MORE THAN RS. 5 CRORES

**1561. SHRI VEERENDRA PATIL :
DR. K. NAGAPPA ALVA :**

Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) the names of the projects with fixed capital expenditure of more than Rs. 5 crores and the sector to which they belong; and

(b) the criterion for distinguishing between public and private sectors?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) and (b). Statutory Corporations and Companies with at least 51% equity participation by the Central or a State Government form the public sector, whereas the companies owned and managed by private parties fall in the private sector. The list of Central Government enterprises and their investments is given in the Annexure I to the "Annual Report on the working of Industrial and Commercial undertakings of the Central Government 1970-71", published by the Ministry of

Finance, Bureau of Public Enterprises (Finance Division), copies of which would be available in the Parliament Library. A list of private sector companies having total assets of over Rs. 5 crores in the year 1969-70 is attached. [See Appendix LXXXII, Annexure No. 72].

**FILLING UP THE POST OF SECRETARY,
LAW AND JUDICIAL DEPARTMENT, DELHI
ADMINISTRATION**

1562. SHRI O. P. TYAGI : Will the Minister of **HOME AFFAIRS** be pleased to state :

(a) the procedure adopted for filling the post of Secretary, Law and Judicial, Delhi Administration, which recently fell vacant;

(b) whether it is a fact that names of officers from other States were not called by the Chief Secretary of Delhi Administration for filling up the said post in accordance with the past practice;

(c) whether it is also a fact that the Chief Secretary of Delhi Administration recommended only the name of one Officer of U.P. Cadre for the post; if so, the reasons for not calling the names of suitable officers from other States;

(d) the name and service particulars of the Officer who was recommended by the Chief Secretary of Delhi Administration for this post and the period for which the said officer has worked or has been working on deputation with the Central Government; and

(e) whether the names of suitable Officers are being called from other States for appointment to the said post?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) According to the recruitment rules the post is to be filled up by transfer from the Cadre of Distt. and Sessions Judges of Punjab, Uttar Pradesh, Madhya Pradesh or Rajasthan on deputation basis. Ac-